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ITEM NO.30 Virtual Court 6

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).503/2020

ZAHID HUSSAIN Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA NO.50276/2020-APPROPRIATE ORDERS/DIRECTIONS and IA NO.50264/2020-APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date: 03-06-2020 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE L. NAGESWARA RAO HON'BLE MR. JUSTICE KRISHNA MURARI HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Ms. Anitha Shenoy, Sr. Adv.

Ms. Srishti Agnihotri, AOR Mr. Abhishek Jebaraj, Adv. Ms. Sarjana Thomas, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This Writ Petition is filed in public interest complaining of the inaction on the part of the respondent Nos.3 and 4 viz. District Magistrate, District Sambhal, Uttar Pradesh and the District Magistrate, District Rohtas, Bihar in not taking prompt action to help 187 bonded labour victims working in brick kilns in spite of directions issued by the National Human Rights Commission on 11.05.2020.

Issue notice.

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Respondent Nos.3 and 4 are directed to submit a report regarding the action taken by them in liberating 187 bonded labour victims working in brick kilns whose details are given in the order passed by the National Human Rights Commission.

A copy of the Writ Petition be served on the advocates-on-record for the State of Uttar Pradesh and Bihar. Notices be also served through e-mail on all the respondents.

The respondent Nos.3 and 4 are directed to file a detailed report of the action taken by them pursuant to the directions issued by NHRC before the next date of hearing.

List on 09.06.2020.

(B. Parvathi)
Court Master

(Anand Prakash) Court Master